

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 22/2013 - Customs (N.T.)

New Delhi, dated the 20th February, 2013

G.S.R.....(E) . - In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Government, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-Customs (N.T.), dated the 2nd April, 1997, published in the Gazette of India, vide number G.S.R. 193(E), dated the 2nd April, 1997, namely:-

In the Table to the said notification, after serial number 13 and the entries relating thereto, the following serial number and entries shall be inserted namely: -

(1)	(2)	(3)	(4)
"14.	Himachal Pradesh	Baddi - District Solan	Unloading of imported goods and loading of export goods."

[F.No.434/37/2009-Cus.IV]

(M.V.Vasudevan)

Under Secretary to the Government of India

Note: The principal notification No. 12/97-Customs (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 193(E), dated the 2nd April, 1997 and was last amended by notification No. 107/2012-Customs (N.T.), dated the 4th December, 2012, vide number G.S.R. 877 (E), dated the 4th December, 2012.